GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.3833 TO BE ANSWERED ON 12.08.2025

REPORT OF UNTOUCHABILITY CASES

3833. SHRI SELVAGANAPATHI T.M.:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that over 97% untouchability cases are still pending in various courts;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any annual review report in this inputs from States and Union Territories with regard to untouchability cases; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

- (a) & (b): National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2022. As per report, as on 31.12.2022, out of total 1186 cases of untouchability against Scheduled Castes under the Protection of Civil Rights (PCR) Act, 1955, 1161 are pending in various courts and out of total 87 cases of untouchability against Scheduled Tribes under the PCR Act, 1955, 81 are pending in various courts.
- (c) & (d): At the Central level, a Committee under the Chairpersonship of the Union Minister for Social Justice and Empowerment, with the Union Minister for Tribal Affairs as Cochairperson, and comprising members from the Ministry of Home Affairs, Ministry of Law and Justice, Department of Justice, National Commission for Scheduled Castes, National Commission for Scheduled Tribes, and three non-official members (two from among the SCs and one from the STs), also reviews the implementation status of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (PoA) Act, 1989, in States and Union Territories. The Committee has so far held twenty-eight meetings. The last meeting was held on 23-05-2025. In addition to Central Level Committee, State Level Vigilance and Monitoring Committee(SLVMC), District level Vigilance and Monitoring Committees(SDLVMC) have also been set up to monitor the implementation of the Acts. As per the information received from the States/UTs, a total of 12 meetings of SLVMC, 1806 meetings of DLVMC and 1878 meetings of SDLVMC were held during the year 2023.

Further, Department also holds regular meetings with the State Governments and Union Territory Administrations to monitor the implementation of the PCR Act, 1955 and the SC/ST (PoA) Act, 1989. States Government/UT administrations are advised to reduce the pendency and implement these Acts in letter and spirit.
